

**AFFAIRS (DR. U. VENKATESWARLU) :** (a) The DDA has reported that following allotments have been made on Out of Turn basis during the last five years. Year-wise details are as under:-

1992	55
1993	127
1994	54
1995	19
1996	01

List containing the names of out of turn allotments made and the grounds for such allotments will be laid on the Table of the Sabha. Out of turn allotments are made as per the approved policy and guidelines of the Govt. of India on the recommendations of the Empowered Committee of Govt. of India. All O.T. Allotments are made on cash-down basis unless there is a specific decision taken by the Empowered Committee for allotment on hire purchase basis.

(b) The number of flats constructed and allotted during the last five years are as under:-

Year	Constructed	Allotted
1992-93	7,876	10,218
1993-94	7,661	18,702
1994-95	6,844	10,365
1995-96	2,298	5,933
1996-97	7,743	21,493

The allotment figures shown above contains allotment of surrendered/cancelled flats already allotted. In fact the allotment of flats is a continuous process.

Sometimes it is not possible to allot as many flats as are constructed in the same year because of a number of factors including non-availability of provisions like electricity and water.

(c) No choice of locality has been provided in the Scheme of N.P.R.S.-1979.

(d) There is no proposal to give preference of choice of area of floor in the Scheme of N.P.R.S.-1979.

#### SAARC Nations

6055. SHRI B.L. SHANKAR: Will the PRIME MINISTER be pleased to state:

(a) what are the objectives of establishing the SAARC and to what extent these objectives have been achieved, so far;

(b) whether there is any proposal to extend the scope of SAARC for establishing a common market and common currency among the SAARC Nations;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) SAARC was established in 1985 with its prime objectives as the promotion of the welfare of the people of South Asia and the improvement of their quality of life, and acceleration of economic growth, social progress, and cultural development in the Region. In pursuance of these objectives, Inter-Governmental negotiations under the South Asian Preferential Trading Arrangement (SAPTA) have seen accelerated progress and Member States have collectively decided to strive towards a South Asian Free Trade Area (SAFTA), preferably by the year 2000 but before 2005 AD in any case. Other areas of economic cooperation include promotion of investment, customs harmonisation, arbitration and standardisation. Technical cooperation in 11 agreed fields of common interest to SAARC Member States is pursued under the integrated programme of action. A mechanism has been set up for eradication of poverty in the region and particular emphasis has been placed on the welfare of women and children, youth, environmental issues and people to people contacts.

(b) No, Sir.

(c) and (d) No such proposals have been brought for consideration before the SAARC Committee on Economic Cooperation (CEC), which oversees Economic Cooperation issue of SAARC and makes its recommendations to the Council of Ministers.

[Translation]

#### ESI Hospital in M.P.

6056. DR. SATYANARAYAN JATIA : Will the Minister of LABOUR be pleased to state:

(a) the construction cost, amount spent and present status of construction of hospital being constructed for Labour Welfare under ESI (State Employees Health Insurance Scheme) at Nagda in Ujjain district of Madhya Pradesh; and

(b) the time by which it is likely to be constructed ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) and (b) The ESI Corporation has sanctioned an amount of Rs. 2,78,99,401.00 for construction of a 50 bedded ESI Hospital at Nagda (M.P.). A sum of Rs. 261.00 Lakh has already been released for the Project. The building of the Hospital is structurally complete and it is likely to be commissioned during the current year.

[English]

#### Unified Metropolitan Transport Authority

6057. SHRI V. PRADEEP DEV : Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration of the Government to set up Unified Metropolitan

Transport Authority for various metropolitan cities to bring about an appropriate planning and coordination among the various modes of urban transport;

(b) if so, the details thereof and the response of the State Government in this regard; and

(c) the time by which such an authority is proposed to be set up and the location of its proposed Headquarters ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) A draft Legislation for setting up an Unified Metropolitan Transport Authority is under preparation by the Ministry of Urban Affairs and Employment (MOUAE). Various aspects of urban transportation problems in the cities of varying sizes are being examined.

(b) The question of seeking response from the State Governments would arise only after the proposal is prepared by the MOUAE.

(c) It is not possible at this stage to indicate the time by which such an authority can be set up or the location of its Headquarters.

#### **Recoveries**

6058. SHRI SATYA PAL JAIN: Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have to recover certain amount from former Ministers, MPs and Ex-MPs, etc. on account of various charges like rent of houses allotted to them, including electricity, water, transport charges, etc.;

(b) if so, the names of such persons and the details of such recoveries made till December 31, 1996;

(c) the steps taken to effect such recoveries from them and the time by which such recoveries are likely to be made in toto; and

(d) the details of the amount spent by the Government for providing these facilities, head-wise and member-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

(c) The recoveries are being pursued vigorously. In cases where the payment has not been received despite issue of reminders and notices, recovery proceedings under the P.P. (Eviction of Unauthorised Occupants), Act, 1971 as amended from time to time have been initiated. Since the action for recovery of Government dues has to be taken within the parameters prescribed under the said Act, no time frame for such recoveries can be given.

(d) The amount spent on providing various facilities to former Ministers, MPs, Ex-MPs. etc. is mostly on lump-sum basis. Therefore it is not possible to quantify such amounts head-wise and member-wise.

#### **Subletting of Accommodation**

6059. SHRI DILEEP SANGHANI: Will the PRIME MINISTER be pleased to state :

(a) whether the Directorate of Estates has not taken any concrete steps to implement the Supreme Court Directions to get those Government accommodation vacated in Delhi which have been illegally subletted, particularly in Vasant Vihar and Andrewsganj;

(b) if so, whether the Government are aware of the spurt in such sublettings in respect of special pools; and

(c) if so, the action proposed to be taken in this regard to get such houses vacated immediately ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) In pursuance of the direction of the Hon'ble Supreme Court in Civil Writ Petition No. 585/94-Shiv Sagar Tiwari Vs. Union of India and Others, door to door survey of Government houses under the administrative control of Directorate of Estates was undertaken and on the basis of preliminary inspection, allottees of 4488 Government houses including those falling in Vasant Vihar and Andrews Ganj areas have been served show cause notices, where prima facie subletting was suspected, in the year 1996. As on 27.9.96 about 1085 cancellations have been made after allowing the allottees a personal hearing in response to show-cause notices served on them and 634 houses vacated/evicted after following the due process of Law. The number of allottees served with show-cause notices in Vasant Vihar and Andrews Ganj areas is 70 and 11 respectively.

(b) Cases of suspected subletting coming to the notice of the Directorate of Estates in respect of quarters belonging to pools other than those under the Dte. of Estates including the Lok Sabha/Rajya Sabha Pools, are brought to the notice of the concerned organisation alongwith a copy of Inspection Report for further action by them.

(c) Procedure under the Allotment Rules/Public Premises (Eviction of Unauthorised Occupants) Act, 1971, as amended from time to time is required to be complied with before an accommodation is got vacated from an allottee for breach of any conditions of Allotment Rules. This is being resorted to whenever called for.

#### **Memorandum**

6060. SHRI JAGAT VIR SINGH DRONA: Will the PRIME MINISTER be pleased to state :

(a) whether a delegation of Delhi Flower Cutters, Growers and Suppliers Welfare Society had submitted a